

Item No. 04

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL**  
(Through Video Conferencing)

**Original Application No.200/2023(CZ)**

Vinod Kumar Sharma

Applicant(s)

Vs

State of Rajasthan & Ors.

Respondent(s)

**Date of Hearing: 13.08.2024**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant(s): Mr.Naveen Ahuja, Adv.

For Respondent(s) : Mr. Sagar Jindal, Adv.  
Mr. Shoeb Hasan Khan, Adv.  
Mr. Yadvendra Yadav, Adv.

**ORDER**

1. The matter of running of saw mills in the village Lalsot, District Dausa (Rajasthan) was raised in this application and report was called from the Joint Committee and the State Pollution Control Board. An application in the form of I.A. No. 83/2024 has been filed with the prayer for intervention in this application for just disposal of the case. It is submitted by the intervener applicant that about 333 Saw Mills are in operation in the area out of which only 59 Saw Mills have proper permission while 274 Saw Mills are operating without requisite permission or licence. The prayer of the Applicant intervener are to be impleaded as

respondent for just disposal of the case. Accordingly the applicant of I.A. No. 83/2024 are impleaded as respondent.

2. Copy of the application and relevant documents be provided to the Learned Counsel for intervener, who may in turn file the response/reply within three weeks.
3. Learned Counsel Mr. Yadvendra Yadav has submitted that there are three categories of the Saw Mills in operation as follows :
  - i. The Saw Mills which are in operation with requisite permission, consent to operate from the competent authority.
  - ii. The Saw Mills which are in operation without the requisite permission.
  - iii. The permissibility of cutting of the trees according to the Forest Rules, guidelines or the orders issued in this behalf.
4. Learned Counsel sought a short time to file the details. The same may be filed within two weeks. The state Pollution Control Board is directed to ensure the enforcement of Rule of Law, compliance of the Environmental Rules, Forest Rules and distinction shall be made with regard to Saw Mills in operation with all permission from the Competent Authorities and to take a decision according to rules immediately.

List it on **24<sup>th</sup> September, 2024.**

**Sheo Kumar Singh, JM**

**Dr. A Senthil Vel, EM**

13<sup>th</sup> August, 2024  
E.A. 02/2020(CZ)  
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